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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 401/2021

UNIVERSAL CITY STUDIOS LLC AND ORS.

..... Plaintiff

Through: Ms. Suhasini Raina,
Ms. Anjali and Ms. Sanidhya Rao, Advs

versus

MYFLIXER.TO AND ORS.

..... Defendant

Through: None

CORAM:
SIDHARTH MATHUR (DHJS), JOINT REGISTRAR
(JUDICIAL)

ORDER

09.12.2022

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List the matter before the Hon'ble Court on the date already fixed i.e. **03.02.2023** for further directions.

I.A.No.20581/22 (application under section 151 CPC filed by the plaintiffs for exemption from filing the original/certified/legible copies of the documents)

Heard. Perused.

Keeping in the view the formal nature of the application, the same is allowed.

I.A.No. 20580/22 (application under section 1 Rule 10 CPC filed by the plaintiff for impleadment of the additional mirrors)

The plaintiff is seeking to implead additional mirrors/links/URLs/redirects as mentioned in Para no 2 whereby the copyrighted content of the plaintiff is being illegally distributed. The record suggests that similar orders were passed on 22.12.2021 and 21.03.2022 whereby such



like mirrors were additionally impleaded.

The plaintiffs have bolstered their claims made in the present application with the support of the investigators affidavit.

Keeping in view the overall circumstances, the application is allowed and the additional mirrors/links/URLs/redirects as mentioned in Para no 2 are impleaded as defendants no. 93 to 105.

These newly impleaded defendants shall obviously be subject to the interim directions dated 11.11.2022.

The plaintiffs have already filed the amended memorandum of parties.

**SIDHARTH MATHUR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

DECEMBER 9, 2022/PU